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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 3055/2003

New Delhi, this the 18th day of December, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)

Sh. Chattra Pal
S/o Sh. Khuman
Carriage Cleaner
Under Senior Section Engineer (C&W)
Dehradun.

... Applicant
(By Advocate Sh. B.S. Mainee)

V E R S U S

Union of India through

1. The General Manager
Northern Railway
Baroda House, New Delhi.
2. The Chief Personnel Officer
Northern Railway
Baroda House, New Delhi.
3. The Divisional Railway Manager
Northern Railway, Moradabad
(UP).
4. The Asstt. Mechanical Engineer (I)
Northern Railway, Moradabad.

... Respondents

O R D E R (ORAL)

Mr. Justice V.S. Aggarwal,

The applicant had earlier filed OA No. 1327/96 decided on 4-12-1998. This Tribunal had set aside the impugned order and directed that the applicant should be reinstated forthwith with continuity of service and other attendant benefits and to pay him full back wages for the period he was kept out of service.

2. In pursuance of the said order passed by this Tribunal, we are informed that the applicant has been reinstated but for the period when the applicant was not in service, the period has been treated as

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dies non. He has preferred an appeal/representation with the General Manager, Northern Railway, New Delhi at Baroda House, which is still pending.

3. When the matter is still pending, we dispose of the present application directing respondent No.1 to consider and decide the controversy of the applicant preferably within four months of the receipt of a certified copy of the present order. It shall be highly appreciated if the speaking order is passed and communicated to the applicant.



(S.A.Singh)
Member (A)



(V.S.Agarwal)
Chairman

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